

Karnataka Land Revenue (Amendment) Act, 2006

18 of 2006

[17 November 2006]

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An Act further to amend the Karnataka Land Revenue Act, 1964. Whereas it is expedient further to amend the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964) for the purposes hereinafter appearing; Be it enacted by the Karnataka State Legislature in the fifty-seventh year of the Republic of India, as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Karnataka Land Revenue (Amendment) Act, 2006.

(2) It shall come into force at once.

2. Amendment Of Section 94B :-

In clause (iii) of sub-section (1) of section 94B of the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964), for the words "within six years" the words "within eight years" shall be and shall be deemed always to have been substituted.